CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.198/MP/2026

Subject	:	Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 17.4.2017 seeking declaration of CEA Regulations, 2019 and Working Group Report, 2022 as Change in Law Events and consequential determination of quantum and mechanism of compensation on account of Change in Law event.
Petitioner	:	Athena Jaipur Solar Power Private Limited (AJSPPL)
Respondents	:	Madhya Pradesh Power Management Company Limited (MPPMCL) and Ors.
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, AJSPPL Ms. Priya Dhankhar, Advocate, AJSPPL Ms. Drishti Rathi, Advocate, AJSPPL Shri Nitin Gaur, Advocate, MPPMCL Shri Anshul Singh, Advocate, MPPMCL Ms. Momai Dey, WRLDC Shri Alok Mishra, WRLDC Shri Shubham Arya, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition seeks Change in Law reliefs in respect of the CEA (Technical Standards for Connectivity to Grid) Amendment Regulations, 2019, and Working Group Report, 2022. Learned counsel submitted that the Petitioner has already filed its compliance affidavits furnishing the additional information sought by the Commission in the previous Record of Proceedings. Learned counsel further submitted that despite multiple opportunities, the beneficiaries of the Petitioner's Project, namely, Respondents 1 and 2, have not filed any reply; however, Respondent No. 1, MPPMCL, has requested an extension to file a reply. Learned counsel also pointed out that the issue of whether the Working Group Report, 2022 constitutes a Change in Law event has already been reserved for orders in Petition No. 202/MP/2023 and batch, and the outcome thereof will have a bearing on the present case.

2. Representative of the Respondent No.5, GCIL/WRLDC, submitted that the Respondent has already filed its compliance affidavits furnishing the additional information sought by the Commission.

3. Learned counsel for the Respondent No.4, CTUIL, reiterated that CTUIL does not wish to file any reply in the matter.

4. Considering the above submissions, the Commission deemed it appropriate to grant another opportunity to the Respondents, particularly the Respondents 1 & 2, i.e., beneficiaries of the Petitioner's Project, to file their replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.

5. The Petitioner was also directed to submit, on an affidavit, the present status of additional equipment installed in compliance with Reactive Power Capability in terms of the CEA Regulations 2019 and Working Group Report 2022 along with the cost incurred by the Petitioner for installing the additional reactive power compensation equipment, within four weeks.

6. The Petition will be listed for hearing on **21.1.2027.**

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)